

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 202/MP/2018 along with IA No.69/2019

Subject : Petition under Section 79(1)(c) read with 79(1)(f) of the Electricity Act, 2003, inter-alia, seeking setting aside of communication dated 27.6.2018 issued by Respondent No.1.

Petitioner : Lanco Amarkantak Power Limited (LAPL)

Respondents : Power Grid Corporation of India Limited and Anr.

Date of Hearing : 27.9.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member

Parties Present : Shri Deepak Khurana, Advocate, LAPL
Shri Vineet Tayal, Advocate, LAPL
Ms. Nishtha Wadhwa, Advocate, LAPL
Ms. Suparna Srivastava, Advocate, PGCIL
Shri Nehal Sharma, Advocate, PGCIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the Resolution Process for the Petitioner has been initiated pursuant to the order of the National Company Law Tribunal (NCLT), Hyderabad Bench dated 5.9.2019 whereunder the Resolution Professional has been appointed. Learned counsel requested for time to seek the authorization from Resolution Professional and to file a fresh vakalatnama. The request was allowed by the Commission.

2. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**

